[Shri Ranga]

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ple themselves. (Interruption). Even if it comes to its worst, we represent the country by halves.

An Hon, Member: More than 67 per cent.

भी मधु लिमये: ये 38 परसेंट प्रतिनिधि हैं।

Shri Ranga: By a mere change of our democratic system they have a larger number. But, on the other hand, we claim to represent larger numbers of people of voters. For this reason, Sir, I am mentioning this that we claim to represent larger number of voters in this country (Interruptions). May revered Acharya Kripalani, has put even more elequently and, at the same time, in the briefest possible words a before them which, I am afraid unfortunately, has been lost on our friends because they do not seem to have either a sense of humour or sense of proper democracy.

What is it we asked? We asked that this Bill should be sent to the Select Committee. Fortunately, the Prime Minister happens to be here. Let them give this a little thought and consider whether it would be in the fitness of things-I am making appeal to them to think-and the respect due to you and to this House that they should continue to proceed in this defiance of the unanimous view of the whole of this Opposition which represents the great majority of the people and continue in the wrong If they do so, they will procedure? only be asking for their doom at the earliest possible moment.

Mr. Speaker: After all, they have placed their view before the Government. There are only two days left. They want to push through this Bill and the Education Commission Report, These are the items which have been accepted by the Business Advisory Committee. How much they can push through, let us see. Let us not spend any more time on this discussion. We will now take up Papers to be laid on. the Table.

Papers Laid

12.51 hrs.

PAPERS LAID ON THE TABLE

SECURITIES CONTRACTS (REGULATION) AMENDMENT RULES, 1967.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): on behalf of Shri Morarji Desai I beg to lay on the Table a copy of Securities Contracts (Regulation) Amendment Rules, 1967 published in Securities Notification No. G.S.R. 1096 in Gazette of India dated the 22nd July, 1967, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956. [Placed in Libray, See No. LT-1376/67.]

NOTIFICATION UNDER THE INDIAN TARIFF ACT.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a copy of Notification No. S.O. 2461 published in Gazette of India dated the 24th July, 1967, under subsection (2) of section 4A of the Indian Tariff Act, 1934. [Placed in Library, See No. LT-1378/67.]

INDUSTRIAL EMPLOYMENT (STANDING ORDERS) CENTRAL (AMENDMENT) Rules, 1967.

Minister of State in Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): Sir, I beg to lay on the Table a copy of the Industrial Employment (Standding Orders) Central (Amendment) Rules, 1967, published in Notification No. G.S.R. 1128 in Gazette of India dated the 29th July, 1967, under subsection (3) of section 15 of the (Standing Employment Orders) Act, 1948. [Placed in Library See No. LT-1373/67.]